

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.80/2020 in
Contempt Case No. _____ of 2020

In
Company Appeal (AT) (Insolvency) No.727 of 2019

In the matter of:

Amit Naidu Appellant

Versus

Jafer Ali Respondent

Appearance: Mr. M.H. Khan, Advocate for the Appellant.

07.01.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Contempt Petition on 13.12.2019 and the Office after scrutiny of the same on 17.12.2019, intimated the defects to the Appellant and returned the Contempt Petition to the Appellant on the same day. The Appellant re-filed the Contempt Petition on 04.01.2020. It is stated in the Interlocutory Application (IA) by the Counsel for the Petitioner that the Petitioner is a resident of Pune, hence it took some time for getting the objections cured and receiving back the Contempt Petition along with fresh attested affidavit. Hence, there is delay of 11 days in re-filing the Contempt Petition, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Contempt Petition is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission (Contempt Petition)' on 17.01.2020.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar